NOTIFICATION

New Delhi, the 3rd October, 2017

- G.S.R. 1238 (E).—In exercise of the powers conferred by section 12 of the Government Savings Certificate Act, 1959 (46 of 1959), the Central Government hereby makes the following rules further to amend the National Savings Certificate(VIII-Issue) Rules, 1989, namely:—
- 1. (1) These rules may be called the National Savings Certificate (VIII-Issue) (Amendment) Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the National Savings Certificate (VIII-Issue) Rules, 1989, in rule 4, in sub-rule (3), for the existing proviso the following proviso shall be substituted, namely:-

"Provided that if a resident Indian having purchased a certificate, subsequently becomes Non-Resident during the currency of the maturity period, the certificate shall be encashed or deemed to be encashed be encashed on the day he becomes a non-Resident, and ab interest shall be paid at the rate applicable to the Post Office Savings Account, from time to time, from such day and upto the last day of the month preceding the month in which it is actually encashed"

[F. No. 1/10/2016-NS.II]

PRASHANT GOYAL, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, part-II, Section 3, sub-section (i), *vide* notification number G.S.R. 496(E), dated the 1st May, 1989 and subsequently amended *vide* notification numbers: G.S.R. 508(E), dated the 23rd May, 1990, G.S.R. 120(E), dated the 8th March, 1995, G.S.R. 7(E), dated the 1st January, 1999, G.S.R. 491(E), dated the 6th July, 1999, G.S.R. 47(E), dated the 15th January, 2000, G.S.R. 156(E), dated the 1st March, 2001, G.S.R. 572(E), dated the 2nd August, 2001, G.S.R. 163(E), dated the 1st March, 2002, G.S.R. 711(E), dated the 17th October, 2002, G.S.R. 179(E), dated the 1st March, 2003, G.S.R. 590(E), dated the 25th July, 2003, G.S.R. 591(E), dated the 25th July, 2003, G.S.R. 820(E), dated the 16th October, 2003, G.S.R. 289(E), dated the 13th May, 2005, G.S.R. 744(E), dated the 4th October, 2011, G.S.R. 842(E), dated the 25th November, 2011, G.S.R. 318(E), dated the 25th April, 2012, G.S.R. 397(E), dated the 25th June, 2013, G.S.R. 226(E), dated the 13th March, 2014, G.S.R. 494(E), dated the 11th July, 2014, G.S.R. 354(E), dated the 29th March, 2016, G.S.R. 944(E) dated the 30th September, 2016, G.S.R. 54(E) dated the 18th January, 2017 and G.S.R. 382(E), dated the 31st March, 2017.

अधिसूचना

नई दिल्ली, 3 अक्टूबर, 2017

सा.का.नि. 1239(अ).—केंद्रीय सरकार, सरकारी बचत बैंक अधिनियम, 1873 (1873 का 5) की धारा 15 द्वारा प्रदत्त शिक्तयों का प्रयोग करते हुए, राष्ट्रीय बचत (मासिक आय खाता) नियम, 1987 में और संशोधन करने के लिए निम्निलिखित नियम बनाती है, अर्थात:—

- 1. (1) इन नियमों का संक्षिप्त नाम राष्ट्रीय बचत (मासिक आय खाता) नियम, 2017 है।
 - (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत होंगे।
- 2. राष्ट्रीय बचत (मासिक आय खाता) नियम, 1987 के नियम 5, उप-नियम 1 में "एक हजार पांच सौ" शब्दों के स्थान पर "एक सौ" शब्द रखे जाएंगे।

[फा. सं. 1/10/2016-एनएस-II]

प्रशांत गोयल, संयुक्त सचिव

टिप्पण: मूल नियम सा.का.नि. 701(अ), तारीख 10 अगस्त, 1987, को प्रकाशित किया गया था और तत्पश्चात इसे अधिसूचना सं. सा.का.नि. 805(अ), तारीख 21 जुलाई, 1988, सा.का.नि. 46(अ), तारीख 20 जनवरी, 1989, सा.का.नि. 581(अ), तारीख 12 सितंबर, 1991, सा.का.नि. 430(अ), तारीख 24 अप्रैल, 1992, सा.का.नि. 390(अ), तारीख 29 अप्रैल, 1993, सा.का.नि. 585(अ), तारीख 2 सितंबर, 1993, सा.का.नि. 5(अ), तारीख 1 जनवरी, 1999, सा.का.नि. 45(अ), तारीख 15 जनवरी, 2000,

सा.का.नि. 80(अ), तारीख 1 फरवरी, 2000, सा.का.नि. 613(अ), तारीख 18 जुलाई, 2000, सा.का.नि. 153(अ), तारीख 1 मार्च, 2001, सा.का.नि. 161(अ), तारीख 1 मार्च, 2002, सा.का.नि. 350(अ), तारीख 10 मई, 2002, सा.का.नि.176(अ), तारीख 1 मार्च, 2003, सा.का.नि. 758(अ), तारीख 23 सितंबर, 2003, सा.का.नि. 288(अ), तारीख 13 मई, 2005, सा.का.नि. 59(अ), तारीख 10 फरवरी, 2006, सा.का.नि. 521(अ), तारीख 1 अगस्त, 2007, सा.का.नि. 763(अ) तारीख 8 दिसंबर, 2007, सा.का.नि. 741(अ), तारीख 4 अक्तूबर, 2011 सा.का.नि. 845(अ), तारीख 25 नवंबर, 2011, सा.का.नि. 322(अ), तारीख 25 अप्रैल, 2012, सा.का.नि. 399(अ), तारीख 25 जून, 2013, सा.का.नि. 223(अ), तारीख 13 मार्च, 2014, सा.का.नि. 493(अ), तारीख 11 जुलाई, 2014 सा.का.नि. 349(अ), तारीख 29 मार्च, 2016, सा.का.नि. 942(अ), तारीख 30 सितंबर, 2016, सा.का.नि. 52(अ), तारीख 18 जनवरी, 2017 सा.का.नि. 384(अ), तारीख 31 मार्च, 2017 द्वारा संशोधित किए गए।

NOTIFICATION

New Delhi, the 3rd October, 2017

- **G.S.R. 1239** (E).—In exercise of the powers conferred by section 15 of the Government Savings Bank Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the National Savings (Monthly Income Account) Rules, 1987, namely:—
- 1. (1) These rules may be called the National Savings (Monthly Income Account) Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the National Savings (Monthly Income Account) Rules, 1987, in rule 5, in sub-rule 1, for the words "one thousand five hundred", the words "one hundred" shall be substituted.

[F. No. 1/10/2016-NS.II]

PRASHANT GOYAL, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, *vide* notification number G.S.R. 701(E), dated the 10th August, 1987, and subsequently amended *vide* notification numbers: - G.S.R. 805(E), dated the 21st July, 1988, G.S.R. 46(E), dated the 20th January, 1989, G.S.R. 581(E), dated the 12th September, 1991, G.S.R. 430(E), dated the 24th April, 1992, G.S.R. 390(E), dated the 29th April, 1993, G.S.R. 585(E), dated the 2nd September, 1993, G.S.R. 5(E), dated the 1st January, 1999, G.S.R. 45(E), dated the 15th January, 2000, G.S.R. 80(E), dated the 1st February, 2000, G.S.R. 613(E), dated the 18th July, 2000, G.S.R. 153(E),dated the 1st March, 2001, G.S.R. 161(E), dated the 1st March, 2002, G.S.R. 350(E), dated the 10th May, 2002, G.S.R.176(E), dated the 1st March, 2003, G.S.R. 758(E), dated the 23rd September, 2003, G.S.R. 288(E), dated the 13th May, 2005, G.S.R. 59(E), dated the 10th February, 2006, G.S.R. 521(E), dated the 1st August, 2007, G.S.R. 763(E) dated the 8th December, 2007 and G.S.R. 741(E), dated the 4th October, 2011 and G.S.R. 845(E), dated the 25th November, 2011, G.S.R. 322(E), dated the 25th April, 2012, G.S.R. 399(E), dated the 25th June, 2013, G.S.R. 223(E), dated the 13th March, 2014, G.S.R. 493(E), dated the 11th July, 2014 and G.S.R. 349(E), dated the 29th March, 2016, G.S.R. 942(E), dated the 30th September, 2016, G.S.R. 52(E), dated the 18th January, 2017 and G.S.R. 384(E), dated the 31st March, 2017.